

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Civil) No.469/2020

RASHMI BANSAL & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 48433/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 27-04-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Application seeking permission to appear and argue-in-person
is allowed.Heard the petitioner-in-person (Ms. Rashmi Bansal) and
Mr. Tushar Mehta, learned Solicitor General appearing for the Union
of India.We find no merit in the Writ Petition or in the interim
application filed by the petitioners seeking urgent relief.

The Writ Petition is, accordingly, dismissed.

Pending application filed in the matter also stands disposed
of.(VISHAL ANAND)
COURT MASTER (SH)(RAJ RANI NEGI)
ASSISTANT REGISTRAR

